

Central Administrative Tribunal, Principal Bench

Original Application No.1254 of 2002

M.A.1213/2002

New Delhi, this the 26th day of February, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

Mrs. Pushpa Pathak,
8/550, Lodi Colony,
New Delhi-3

.... Applicant

(By Advocate: Shri V.S.R. Krishna)

Versus

Govt. of NCT of Delhi, through

1. The Chief Secretary,
Govt. of NCT of Delhi,
Delhi Sachivalaya,
I.P. Estate, New Delhi

2. The Secretary
Department of Social Welfare,
Govt. of NCT of Delhi,
Delhi Sachivalaya,
I.P. Estate, New Delhi

.... Respondents

(By Advocate: Mrs. Sumedha Sharma)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The only grievance of the applicant is to implement the recommendations of the review DPC.

2. Learned counsel for the applicant contends that the review departmental promotion committee meeting could not be held only because of the reason that a Joint Secretary of the Government of National Capital Territory of Delhi did not want to take part in the said meetings and, therefore, the same were not held.

3. It is conceded at either end that a direction should be issued to hold the departmental promotion

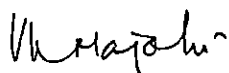
V.S. Aggarwal

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committee meeting to consider the case of the applicant in accordance with law. If the Joint Secretary who is a member of such committee is not willing to take part, either another person may be nominated or the other members, in accordance with law, may form the corum and consider the case of the applicant. Order is made accordingly. O.A. is disposed of.


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Dismissed as not pressed.



(V.K. Majotra)
Member (A)

/dkm/



(V.S. Aggarwal)
Chairman